

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
21523/2015

(Arising out of impugned final judgment and order dated 06/07/2015
in CRLA No. 2641/2012 passed by the High Court of Judicature at
Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

SHIVENDRA SINGH @ BHOLA

Respondent(s)

(With appln. (s) for c/delay in filing SLP)

Date : 04/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Vikrant Yadav, Adv.
 Mr. Sandeepan Pathak, Adv.
 Mr. C. D. Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

In the meantime, learned counsel for the petitioner is
permitted to file copies of the depositions and other relevant
documents.

(S. K. RAKHEJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER